

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).8601/2021

(Arising out of impugned final judgment and order dated 09-04-2021 in WP(C) No. 8317/2021 passed by the High Court of Orissa at Cuttack)

NAYADHAR PADHIAL

Petitioner(s)

VERSUS

UNION OF INDIA &amp; ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.75103/2021-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 09-09-2021 This petition was called on for hearing today.

CORAM :

HON'BLE DR. JUSTICE D.Y. CHANDRACHUD  
HON'BLE MR. JUSTICE VIKRAM NATH  
HON'BLE MS. JUSTICE HIMA KOHLI

For Petitioner(s) Mr. Anirudh Sanganeria, AOR  
Mr. Siddharth Sinha, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

- 1 We are not inclined to entertain the Special Leave Petition under Article 136 of the Constitution.
- 2 The Special Leave Petition is accordingly dismissed.
- 3 Pending applications stand disposed of.

(SANJAY KUMAR-I)  
AR-CUM-PS

(SAROJ KUMARI GAUR)  
COURT MASTER